

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1909
ANSWERED ON 05/08/2025

SUPPORT TO STATES FOR PM SURYA GHAR: MUFT BIJLI YOJANA

1909.SHRI BRIJ LAL
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Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) the State-wise data on completion of rooftop solar installations vis-a-vis the targets and outline steps being taken to support underperforming States in achieving their targets;
- (b) the provisions or any special scheme made to ensure equitable access to rooftop solar subsidies for households living in tribal, mountainous, rural, remote or economically weaker regions in different States including Uttarakhand & Madhya Pradesh;
- (c) the steps taken to strengthen grid infrastructure to handle the rising volume of distributed solar power generated under this scheme;
- (d) the share of installed renewable energy capacity in the total energy mix during 2024–25; and
- (e) the policy initiatives being taken to sustain and extend the momentum of clean power generation?

ANSWER

THE MINISTER OF STATE FOR NEW & RENEWABLE ENERGY AND POWER

(SHRI SHRIPAD YESSO NAIK)

(a) The Ministry of New & Renewable Energy (MNRE) is implementing PM Surya Ghar: Muft Bijli Yojana (PMSG: MBY) across the country since February, 2024. The scheme targets to achieve rooftop solar installations in one crore households in the residential sector by 2026-27.

The scheme is demand driven, wherein all residential consumers in the country having grid connected electricity connection of the local DISCOM can avail the benefits of the scheme by applying on the National Portal of the scheme.

Since the launch of the scheme in February 2024, as of 24.07.2025, a total of around 16.04 lakh households have benefitted from rooftop solar installation in the country. The state wise details are given in **Annexure-I**.

Further, the Government has taken following measures to speed up the pace of rooftop solar installations under the scheme:

- Online process from registration to disbursal of subsidy directly in to the bank account of the residential consumer through National Portal.
- Availability of collateral free loan from nationalized banks at concessional interest rate of repo-rate plus 50 bps i.e. 6% per annum for the present with tenure of 10 years.
- Simplified the regulatory approval process by waiving technical feasibility requirement and introducing auto load enhancement upto 10 kW.
- Simplified process for registration of vendors to ensure sufficient and qualified vendors are available.
- Capacity building and training programmes being conducted for creating skilled manpower.
- Creating awareness about the scheme, through awareness and outreach program such as print advertising in leading newspapers, TV commercials campaigns, Radio campaigns across FM stations including regional channels, etc., in the country.
- Regular monitoring of the progress of the scheme at different levels including with states/DISCOMs.
- Established grievance redressal mechanism for timely resolution of grievances. A Call Centre with telephone number 15555 is operational in 12 languages.

(b) In case of special category states/UTs including Uttarakhand, Himachal Pradesh, Jammu & Kashmir, Ladakh, States in the North East Region, Andaman & Nicobar Islands and Lakshadweep, the central financial assistance under the PMSG: MBY is 10% higher.

Additionally, RESCO /Utility led aggregation (ULA) Model has been included in the PSMSG: MBY enabling DISCOMs/ State Governments to support rooftop solar for low-income households/families.

(c) Under PMSG: MBY, the rooftop solar plants are installed for residential consumers at the consumption end and therefore, do not require strengthening of the grid infrastructure in general.

(d) The cumulative installed Renewable Energy capacity in the country as on 31.03.2025 was 220.10 GW which had share of 46.32% in the total installed electricity capacity of 475.21 GW.

(e) The Government of India has taken several steps to promote development and deployment of renewable energy in the country. Major steps are given in **Annexure-II**.

Annexure-I referred to in reply of part (a) of Rajya Sabha Unstarred Question No. 1909 to be answered on 05.08.2025 regarding Support to States for PM Surya Ghar: Muft Bijli Yojana

State-wise progress of PMSG: MBY as on 24.07.2025

S. No	State/UT	Households benefitted (Nos.)
1	Andhra Pradesh	39795
2	Arunachal Pradesh	0
3	Assam	26730
4	Bihar	9012
5	Chhattisgarh	5237
6	Goa	964
7	Gujarat	538508
8	Haryana	29145
9	Himachal Pradesh	3603
10	Jharkhand	682
11	Karnataka	16573
12	Kerala	124013
13	Madhya Pradesh	52261
14	Maharashtra	382638
15	Manipur	414
16	Meghalaya	21
17	Mizoram	403
18	Nagaland	28
19	NCT of Delhi	5145
20	Odisha	9893
21	Punjab	8045
22	Rajasthan	62910
23	Sikkim	9
24	Tamil Nadu	39557
25	Telangana	23326
26	Tripura	602
27	Uttar Pradesh	173331
28	Uttarakhand	38629
29	West Bengal	752
30	Andaman and Nicobar Islands	78
31	Chandigarh	616
32	Jammu and Kashmir	8103
33	Ladakh	683
34	Lakshadweep	507
35	Puducherry	1276
36	DNH and DD	380
	Total	16,03,869

Annexure-II referred to in reply of part (e) of Rajya Sabha Unstarred Question No. 1909 to be answered on 05.08.2025 regarding Support to States for PM Surya Ghar: Muft Bijli Yojana

Major steps taken by the Government to promote development and deployment of renewable energy in the country are as follows:

- MNRE has issued Bidding Trajectory for issuance of RE power procurement bids of 50 GW/annum by Renewable Energy Implementing Agencies (REIAs) [REIAs: Solar Energy Corporation of India Limited (SECI, NTPC Limited, NHPC Limited, SJVN Limited) from FY 2023-24 to FY 2027-28.
- Foreign Direct Investment (FDI) has been permitted up to 100 percent under the automatic route.
- Waiver of Inter State Transmission System (ISTS) charges for RE projects.
- Renewable Consumption Obligation (RCO) trajectory has been notified till 2029-30.
- Standard Bidding Guidelines for tariff based competitive bidding process for procurement of Power from Grid Connected Solar, Wind, Wind-Solar Hybrid and Firm & Dispatchable RE (FDRE) projects have been issued.
- Schemes such as Pradhan Mantri Kisan Urja Suraksha evam Utthaan Mahabhiyan (PM KUSUM), PM Surya Ghar Muft Bijli Yojana, National Programme on High Efficiency Solar PV Modules, New Solar Power Scheme (for Tribal and PVTG Habitations/Villages) under Pradhan Mantri Janjati Adivasi Nyaya Maha Abhiyan (PM JANMAN) and Dharti Aabha Janjatiya Gram Utkarsh Abhiyan (DA JGUA), National Green Hydrogen Mission, Viability Gap Funding (VGF) Scheme for Offshore Wind Energy Projects have been launched.
- Scheme for setting up of Solar Parks and Ultra Mega Solar Power projects is being implemented to provide land and transmission to RE developers for installation of RE projects at large scale.
- Laying of new transmission lines and creating new sub-station capacity has been funded under the Green Energy Corridor Scheme for evacuation of renewable power.
- Electricity (Rights of Consumers) Rules, 2020 has been issued for net-metering up to five hundred Kilowatt or up to the electrical sanctioned load, whichever is lower.
- National Repowering and Life Extension Policy for Wind Power Projects, 2023 has been issued.
- “Strategy for Establishments of Offshore Wind Energy Projects” has been issued indicating a bidding trajectory of 37 GW by 2030 and various business models for project development.
- The Offshore Wind Energy Lease Rules, 2023 have been notified vide Ministry of External Affairs notification dated 19th December 2023, to regulate the grant of lease of offshore areas for development of offshore wind energy projects.
- Standard & Labelling (S&L) programs for Solar Photovoltaic modules and Grid-connected Solar Inverters have been launched.
- To augment transmission infrastructure needed for steep RE trajectory, transmission plan has been prepared till 2030.

- The Electricity (Late Payment Surcharge and related matters) Rules (LPS rules) have been notified.
- Electricity (Promoting Renewable Energy Through Green Energy Open Access) Rules, 2022, has been notified on 06th June 2022 with objective of ensuring access to affordable, reliable, and sustainable green energy for all. Green Energy Open Access is allowed to any consumer with contract demand of 100 kW or above through single or multiple single connection aggregating Hundred kW or more located in same electricity division of a distribution licensee.
- Green Term Ahead Market (GTAM) has been launched to facilitate sale of Renewable Energy Power through exchanges.
- Government has issued orders that power shall be dispatched against Letter of Credit (LC) or advance payment to ensure timely payment by distribution licensees to RE generators.